

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

**ITEM No.14
C.P.(CAA)No.14/BB/2022**

IN THE MATTER OF:

M/s. SKF Boilers and Driers Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 22.02.2023

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri K. Dushyantha Kumar, PCS

ORDER

1. Heard Shri K. Dushyantha Kumar, learned PCS appearing for the Petitioner.
2. Reports from the Statutory Authorities except OL are still awaited. Therefore, further two weeks' time is granted to the Statutory Authorities to file their reply and one week thereafter to the Petitioner to file its response thereto, after duly serving the copy on the other side.
3. List the case on **28.03.2023**.

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**T. KRISHNAVALLI
MEMBER (JUDICIAL)**

Shruthi